

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-V

A.No.265/252/ND/2019

IN THE MATTER OF:

M/s Gwalco Pvt. Ltd.

.....PETITIONER

Vs.

ROC

.... RESPONDENT

SECTION

Under Section 252

Order delivered on 05.08.2019

Coram:

Justice (Retd.) Rajesh DayalKhare,  
Hon'ble Member (Judicial)  
SumitaPurkayastha,  
Hon'ble Member (Technical)

For the Petitioner/Applicant :  
For the Corporate Debtor :  
For ROC : Mr.M.Yadubhushana Rao, Adv.  
For Income Tax : Mr.Deepak Anand, Adv.

ORDER

None appears for the petitioner (operational creditor). Learned AROC as well as Mr.Deepak Anand for Income Tax Department are present. It has been intimated on behalf of the respondent that on the last date of listing of this case, none was present on behalf of the petitioner. Today also none appears on behalf of the petitioner even on the revised call of the list.

In the above circumstances, we are constrained to dismiss this appeal for non-prosecution. Let the present file be consigned to record.

-sd-

**(Sumita Purkayastha)**  
**MEMBER (TECHNICAL)**

-sd-

**(Rajesh Dayal Khare)**  
**MEMBER (JUDICIAL)**